

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-393(PB)/2017**

**IN THE MATTER OF:**

M/s. Magma Fincrop Limited

.... Applicant/Petitioner

v.

M/s. Bon Mart International Pvt. Ltd.

.... Respondent

**under Section 7 of IBC**

**Order delivered on 25.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Inderjeet Singh, Advocate

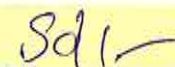
For the Respondent:

**ORDER**

A draft for a sum of Rs. 92,000/- has been handed over to the Financial Creditor-petitioner by the Corporate Debtor. Learned counsel for the petitioner states that there is default in respect of five instalments and further instalment would also become due.

Learned counsel for the respondent states that all dues can be cleared within a period of four weeks.

List for further consideration on 21.11.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**